

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12/9/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/364/2018
PETITION NUMBER : TCP/70/IB/2017
NAME OF THE PETITIONER(S) : A.Arumugam
NAME OF THE RESPONDENT(S) : Sri adinath enterprises & another
UNDER SECTION : 12(2)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

A-ARUMUGAM

RP

A Arumugam

A. Aridas

counsel for
Financial crisis.

A. Aridas

M. Shreedhan.

Council for
Corp. & Bhr

M. Shreedhan

(22)

MA/364/2018 IN TCP/70/IB/2017

ORDER

Counsel for RP present. Counsel for applicant/financial creditor present. Counsel for respondent/corporate debtor present and undertakes to cooperate with the RP by furnishing all the required documents and information. It is seen that based on the communication from RP, DTCP's approval for the proposed lay out has been withdrawn. In case, if it is withdrawn only on the ground of RP's communication, this Tribunal has no objection to the restoring of the approval of lay out by the DTCP. The earlier letter requesting withdrawal of approval of the lay out written to the DTCP by the RP is without any approval from this Tribunal. For hearing submissions, **Put up on 26.09.2018.**

-sd/
(S VIJAYARAGHAVAN)
Member (Technical)

-sd/
(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)

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